

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. C.P.(IB)-336(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

NAME OF THE PARTIES: LIC Housing Finance Ltd
V/s
Ishwar Constructions Pvt. Ltd.

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ranveer appeared for the Financial Creditor. Adv. Hitanshu Jain appeared for the Corporate Debtor. Counsel appearing for the Operational Creditor states at bar that OTS proposal has been received by the Corporate Debtor which is sent to the executive committee of bank for consideration. On this ground, Counsel for the Corporate Debtor seeks adjournment. At the request of the Corporate Debtor, list the matter on **06.03.2024** for hearing. It is further made clear that no adjournment shall be granted on the ground of settlement.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
13.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)